

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 323/TT/2023**

- Subject** : Petition for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for Establishment of Fibre Optic Communication System in the Western Region under Master Communication Plan (Additional Requirement).
- Date of Hearing** : 31.1.2024
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited and 7 others
- Parties Present** : Shri Zafrul Hasan, PGCIL  
Shri Shashwat Kumar, MSEDCL  
Shri Rahul Chouhan, MSEDCL  
Ms. Shikha Sood, MSEDCL  
Shri Raghav Kapoor, MSEDCL

**Record of Proceedings**

The instant petition has been filed for truing up of the transmission tariff of the 2014-19 period and determination of the transmission tariff for the 2019-24 tariff period in respect of eight transmission assets under the Establishment of Fibre Optic Communication System in the Western Region under Master Communication Plan (Additional Requirement).

2. The representative of the Petitioner submitted that the Petitioner has submitted the information sought through the Technical Validation letter vide affidavit dated 20.11.2023. He further submitted that the Commission vide RoP dated 20.12.2023 had directed the Respondents to file their reply by 22.1.2024, but MPPMCL submitted the written submission on 24.1.2024, so the Petitioner could not file a rejoinder in the matter.

3. After hearing the representatives of the Petitioner, the Commission directed the Petitioner to submit the following information on affidavit with an advance copy to the Respondents by 19.2.2024:

- a. Reasons for change in approved FR cost for Asset-2 in the instant petition, in comparison to the order dated 25.7.2022 in Petition No. 731/TT/2020.
- b. Details of time over-run documents and specify timeline in each issue faced for the transmission assets.



4. The Commission further directed the Petitioner to submit the information within the specified time and observed that no extension of time would be granted. It was agreed that any further oral hearing is not required.

5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

